

**HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO. 07/2022 (WZ)

Shashikant Kamble **Applicant**

VERSUS

Union of India & Ors **Respondents**

**SUBMISSION OF DOCUMENTS
BY RESPONDENT NO. 13
NAIKNAVARE DEVELOPERS PVT. LTD.**

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Date: **25.04.2023**

Place: **Pune**

Filed by:



Advocate Sachin S. Gore सचिन गोरे

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28.	SIA/MH/INFRA2/414884/2023	Expansion in Environment Clearance for Proposed Residential project “Avon Vista” at Plot A, S. No. 8/A1 To 8/A9 Mhalunge, Tal - Mulshi, Dist - Pune. By M/s Naiknavare Profile Constructions P. L.
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PP Mrs. Gauri Naiknavare was present during the meeting along with environmental consultant M/s. Vks:e Environmental LLP, Pune.

It is noted that, the PP has submitted the application for Proposed Residential Development “for total plot area 34,091.78 sq.mt, FSI area of 51,727.43 sq.mt, Non FSI area of 40,601.37 sq.mt, and total BUA of 92,328.80 sq.mt

1.	Proposal Number	SIA/MH/INFRA2/414884/2023	
2.	Name of Project	Expansion in Environment Clearance for Proposed Residential project “Avon Vista” at Plot A, S. No. 8/A1 To 8/A9 Mhalunge, Tal - Mulshi, Dist - Pune. By Naiknavare Profile Constructions Pvt. Ltd.	
3.	Project category	8(a) Building and Construction projects	
4.	Type of Institution	Private	
5.	Project Proponent	Name	Mrs. Gauri Naiknavare
		Regd. Office address	1204/4, Ghole Road, Shivajinagar, Pune
		Contact number	9850053235
		e-mail	gauri@naiknavare.com
6.	Consultant	VK: e environmental LLP, NABET Certificate no - QCI/NABET/ENV/ACO/22/2595	
7.	Applied for	Expansion	
8.	Details of previous EC	EC granted dated 09-01-2023. EC identification no. EC23B038MH110760	
9.	Location of the project	Plot A, S. No. 8/A1 To 8/A9 Mhalunge, Tal - Mulshi, Dist – Pune.	
10.	Latitude and Longitude	Latitude:18°35'8.45"N Longitude: 73°45'37.65"E	
11.	Total Plot Area (m2)	34,091.78	
12.	Deductions (m2)	10,721.87	
13.	Net Plot area (m2)	23,369.91	
14.	Proposed FSI area (m2)	51,727.43	
15.	Proposed Non-FSI area (m2)	40,601.37	

16.	Proposed TBUA (m2)	92,328.80					
17.	TBUA (m2) approved by Planning Authority till date	74,513.3 Sqm Sanction no. BMU/C.R.No 11/22-23/Mouze-Mhalunge dated 01.11.2022, revised plan for full potential submitted to sanctioning authority.					
18.	Ground coverage (m2) & %	8518. 51sq.m 36.45 % on Net plot area					
19.	Total Project Cost (Rs.)	Rs. 220,00,00,000/-					
20.	CER as per MoEF & CC circular dated 01/05/2018 (Kindly Fill The details as per CER)	Activity		Location	Cost (Rs.)	Duration	
		RCC work for Dwarka School		Mhalun ge	1,65,00,00 0	4 year	
21.	Details of Building Configuration: <Please use following legends: Floor = F, Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh.>					Reason for Modification / Change	
	Previous EC / Existing Building			Proposed Configuration			
	Building Name	Configurati on	Heig ht (m)	Building Name	Configu ration	Height (m)	
	Building A1	LP+UP+21	68.60	Building A1	LP+UP +21	68.60	No change.
	Building A2	LP+UP+21	68.60	Building A2	LP+UP +21	68.60	No Change.
	Building A3	LP+UP+21	69.05	Building A3	LP+UP +21	69.80	0.75m increase in height due to increase structural element.
	Building B1	LP+UP+21	69.05	Building B1	LP+UP +21	69.05	No change.
	Building B2	LP+UP+21	67.05	Building B2	LP+UP +21	69.05	Typing Error
	Building B3	LP+UP+21	69.05	Building B3	LP+UP +21	69.80	0.75m increase in height due to increase structural element.
	Club House	G+1	8.80	Club House	G+1	8.80	No change.

22.	Total number of tenements	616			
	Population	3080			
23.	Water Budget	Dry Season (CMD)		Wet Season (CMD)	
		Fresh Water	277	Fresh Water	277
		Recycled for Gardening	32	Recycled for Gardening	00
		Swimming Pool	06	Swimming Pool	06
		Flushing	139	Flushing	139
		Club House	10	Club House	10
		Total	464	Total	432
		Wastewater generation	383	Wastewater generation	383
24.	Water Storage Capacity for Firefighting / UGT	20 Cum OHWT will be provided for each Building. 600 Cum UGWT will be provided.			
25.	Source of water	Irrigation Department			
26.	Rainwater Harvesting (RWH)	Level of the Ground water table:		Pre-Monsoon: 7.10 bgl Post Monsoon: 3.10 bgl	
		Size and no of RWH tank(s) and Quantity:		NA	
		Quantity and size of recharge pits:		14 no. RWH pits of 2 m X 2m	
		Details of UGT tanks if any:		NA	
27.	Sewage and Wastewater	Sewage generation in CMD:		383	
		STP technology:		Constructed Wetland	
		Capacity of STP (CMD):		420 KLD	
28.	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal	
		Dry waste:	08	Segregation and hand over to authorized vendor	
		Wet waste:	12	Segregation and hand over to authorized vendor	
29.	Solid Waste Management	Type	Quantity (kg/d)	Treatment / disposal	
		Dry waste:	613	Segregation and hand over to	

	during Operation Phase			authorized vendor
		Wet waste:	919	Organic waste converter
		Hazardous waste:	00	NA
		Biomedical waste	00	NA
		E-Waste	4.19	Segregation and hand over to authorized vendor
		STP Sludge (dry)	50.7	Dry Sludge will be used as manure for Gardening
30.	Green Belt Development	Total RG area (m2):	2791.26 Sq.m. – Open Space 1 (on ground), 205.45 Sq.m. – Open Space 2 (on ground).	
		Existing trees on plot:	02	
		Number of Trees Planted as per Earlier EC	88	
		Number of trees to be planted:	203	
		Number of trees to be cut:	00	
		Number of trees to be transplanted:	00	
31.	Power requirement:	Source of power supply:	MSEDCL	
		During Construction Phase (Demand Load):	45 KW	
		During Operation phase (Connected load):	2040 KW	
		During Operation phase (Demand load):	1530 KW	
		Transformer:	3 Nos. X 630 KVA	
		DG set:	01 No. x 250 KVA	
		Fuel used:	HSD	
32.	Details of Energy saving	<p>1) Use of high efficiency lighting fixtures – LED with electronic ballasts.</p> <p>2) Use of electronic ballasts as opposed to the elector-magnetic ballasts shall reduce the loss of energy and improve the operation power factor.</p> <p>3) Common area lights, Street lights & Landscape lights will be selected so as to reduce the consumption of electricity.</p> <p>4) Lighting power density in compliance as per clause 7.3 ECBC-2007. All the pumps shall have minimum 60% efficiency.</p> <p>5) Energy meters shall be installed to monitor the energy consumption for – External lighting, treated water pumping, municipal water pumping, common area etc.</p> <p>6) Timers will be installed in the outdoor lights so as to minimize the wastage of lighting during un- needed hours.</p> <p>7) All cables will be de- rated to avoid heating during use. This also indirectly reduces losses and improved reliability</p> <p>8) Solar water heating system with Heat pump will be installed for</p>		

		energy saving. 9) Latest BIS energy saver Distribution transformers will be installed. Total Energy Saving: 17.90%				
33	Environmental Management plan budget during Construction phase	No.	Details		Cost (Lakh)	
		1	Water for Dust Suppression		13.63	
		2	Labour Camp toilets & sanitation		4.80	
		3	Health and Safety		4.00	
		4	Health & Checkup of Labour		0.51	
		5	Environment management cell		1.75	
		6	Environmental Monitoring		3.26	
			TOTAL		27.95	
34.	Environmental Management plan Budget during Operation phase	Component		Details	Capital (Lakh .)	O&M (Lakh)
		Sewage treatment		Sewage Treatment Plant 420 KLD	190.00	18.00
		Solid Waste Management		OWC	13.00	8.00
		Rainwater Harvesting		Recharge Pits	2.00	8.00
		Swimming Pool		--	47.79	3.00
		Landscaping		Development and Maintenance	73.05	2.25
		Energy saving		Solar PV & Solar Water heater	90.66	1.05
		Environmental Monitoring		Environmental Monitoring	00	1.85
		Lightening Arrestor		Lightening Arrestor	15.00	00
					Total	431.5
35.	Traffic Management (Kindly Update the numbers as per revised details)	Type	Required as per DCR	Actual Provided	Area per parking (m2)	
		4-Wheeler	166	656	10.57 Sq.m	
		2-	491	491	2 Sq.m	

		Wheeler			
		Bicycles	491	491	
36.	Details of Court cases / litigations w.r.t. the project and project location if any.			National Green Tribunal Western Zone Bench, Pune – Original Application No. 07/2022	

Deliberations:

PP informed that the total proposal for FSI area of 51,727.43 sq.mt, Non FSI area of 40,601.37 sq.mt, and total BUA of 92,328.80 sq.mt was appraised previously in 133rd meeting of SEAC-3. However, as per sanction received from planning authority dt. 02.06.2021, the previous EC vide EC identification no. EC23B038MH110760 dated 09-01-2023 was granted only for total build up area of 70765.88 sqmt.

Now PP has received sanction from PMRDA vide BMU/C.R.11/22-23/ Mouza Mhalunge/S.No./G.No.CTS No.8/A1 to 8/A9 dt. 01.11.2022 for FSI area of 48003.54 sq.mt, Non FSI area of 40601.37 (including services) sq.mt, and total BUA of 88604.91 sq.mt.

PP informed that there is no change in the proposal.

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) B2.

Decision: -

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA for FSI area of 48003.54 sq.mt, Non FSI area of 40601.37 (including services) sq.mt, and total BUA of 88604.91 sq.mt



(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s. Naiknaware Profile Construction Pvt Ltd		
Project Address:	Survey No. 8/a1 To 8/a9, Mahalunge, Tal – Mulshi, Pune		
Town:	Pune	Block:	Pune City
District:	Pune	State:	Maharashtra
Pin Code:			
Communication Address:	Survey No. 8/a1 To 8/a9, Mahalunge, Tal – Mulshi, Pune, Pune City, Pune, Maharashtra - 411045		
Address of CGWB Regional Office :	Central Ground Water Board Central Region, N.s. Building, Civil Lines, Nagpur, Maharashtra - 440001		

1. NOC No.:	CGWA/NOC/INF/ORIG/2023/17833				2. Date of Issuance	27/02/2023						
3. Application No.:	21-4/9714/MH/INF/2023				4. Category: (GWRE 2020)	Safe						
5. Project Status:	New Project				6. NOC Type:	New						
7. Valid from:	27/02/2023				8. Valid up to:	26/02/2028						
9. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water		Dewatering		Total					
	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year				
	50.00	18250.00										
10. Details of ground water abstraction /Dewatering structures												
	Total Existing No.:0						Total Proposed No.:2					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	0	0	0	0	0	2	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
11. Ground Water Abstraction/Restoration Charges paid (Rs.):									18250.00			
12. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism					
							Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	1						1	0	0			

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

Ministry **658** Shakti
 Department of Water Resources, River Development and Ganga Rejuvenation
 Central Ground Water Authority (CGWA)
 Application for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Infrastructure Use
 (Application for New NOC)**

Application Number : 21-4/9713/MH/INF/2023

1. General Information:				
Water Quality:		Fresh Water		
Application Type Category/ Type of Application:		Residential township		
(i) Name of Infrastructure:		AVON VISTA CO-OPERATIVE HOUSING SOCIETY		
(ii) Location Details of the Infrastructure Unit- (Attach Approved Site Plan with Location Map) (\$)				
Address Line 1 :		A1, B1, A2, 8/A1 TO 8/A9, MAHALUNGE, TAL – MULSHI		
Address Line 2 :		PUNE		
Address Line 3 :				
State:		MAHARASHTRA		
District:		PUNE		
Sub-District:		PUNE CITY		
Village/Town:		Pune		
Latitude:		18.350000		
Longitude:		73.450000		
Area Type :		Non-Notified		
Area Type Category :		Safe		
Whether industry is MSME:		No		
Whether the project falls in Wetland Area:		No		
(iii) Communication Address				
Address Line 1:		A1, B1,A2, BUILDING, AVON VISTA		
Address Line 2:		8/A1 TO 8/A9, MAHALUNGE, TAL – MULSHI		
Address Line 3:				
State:		MAHARASHTRA		
District:		PUNE		
Sub-District:		PUNE CITY		
Pincode:		411045		
Phone Number with Area Code:				
Mobile Number:		91 9850053226		
Fax Number:				
E-Mail:		avinash.mankikar@naiknavare.com		
(iv) Type of Infrastructure :		Residential township		
(v) Land Use Details of the Existing/Proposed				
Land Use Details		Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)
Green Belt Area		1860.00	0.00	1860.00
Open Land		0.00	0.00	0.00
Road/ Paved Area		3640.00	0.00	3640.00

Ministry of **659** Shakti
 Department of Water Resources, River Development and Ganga Rejuvenation
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	Rooftop area of building/ sheds	4907.00	0.00	4907.00
	Total	10407.00	0.00	10407.00

(vi) Source of Availability of Surface Water for Infrastructure Use (Submit Water Availability / Non Availability Certificate):(\$)

(vii) Average Annual Rainfall in the Area (in mm):

(viii) Whether Ground Water Utilization for: New Industry

Date of Commencement Infrastructure:

Date of Expansion :

2. Total Number and Type of :

a) Dwelling Units

b) Commercials Units

0

c) Industrial Units

0

d) Others

0

3. Details of Water Requirement (Fresh and Recycled Water Usage)

(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage)(\$)

(i) Total Water Requirement (a+b+c+d) (m3/day)

Existing

Proposed

Total

Water Requirement Details (Fresh Water) (m3/day)

(a) Ground Water Requirement (m3/day):

0.00

198.00

198.00

(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):

0.00

0.00

0.00

(c) Water Supply from Any Agency (m3/day):

0.00

179.00

179.00

Total Fresh Water Requirement (a+b+c)(m3/day):

0.00

377.00

377.00

(d) Recycled Water Usage (m3/day):

0.00

180.00

180.00

Total Water Requirement (a+b+c+d)(m3/Day):

0.00

557.00

557.00

3. (i-a) Dewatering Required, Whether the Groundwater Table will be Intersected

No

(a) Depth (m bgl)

Minimum (m bgl)

Maximum (m bgl)

(b) Maximum Depth Proposed to Dewater (m bgl)

(c) Proposed Quantity of Ground Water to be Dewaterd:

(m3/day)

(m3/year)

(d) Proposed Utilisation of Pumped Water(\$)

(e) Any Other Information

(f) Particulars (i-a) is yes (Fill details of Dewatering Existing Structures)

Number of Existing Structures

0

11

Ministry **660** Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Infrastructure Use
(Application for New NOC)**

Application Number : 21-4/9713/MH/INF/2023

SNo.	Type of Structure Name / Year of Construction	Depth(Meter) / Diameter(mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours(day) / days(year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
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(g) Particulars (i-a) is yes (Fill details of Dewatering Proposed Structures)

Number of Proposed Structures

0

SNo.	Type of Structure Name / Year of Construction	Depth(Meter) / Diameter(mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours(day) / days(year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
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(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Proposed Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
Residential/Domestic	0.00	547.00	547.00	365	199655.00
Commercial Activity	0.00	0.00	0.00	0	0.00
Industrial Activity	0.00		0.00		0
Greenbelt Development /Environment Maintenance	0.00	10.00	10.00	365	3650.00
Other Use	0.00	0.00	0.00	0	0.00
Grand Total	0.00	557.00	557.00		203305.00

(iii) Whether ETP/STP Proposed, if so furnish following details:

Yes

Breakup of Recycled Water Usage		(m3/day)	(Days)	(m3/year)
a) Total Waste Water Generated:		198.00	365	72270.00
b) Quantity of Treated Water Available :	180.00			
(i) Reuse in Commercial Activity:		170.00	0	0.00
(ii) Reuse in Industrial Activity		0.00		0.00
(iii) Reuse in Greenbelt Development :		10.00	365	3650.00
(iv) Other Uses		0.00	0	0.00
c) Total Treated Water Utilised:		180.00		3650.00

Net Ground Water Requirement : 198.00 (m3/day)

4. Whether Local Government Water Supply Network Exists in the Area, if yes, provide details.(\$)	No
5. (i) Water Supply Application Status	Applied 12

Ministry of Water Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
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(ii) Water Supply Agency	Government
a) Whether Water Supply Committed	No
b) Whether Water Supply Denied	No

6. (a) Groundwater Abstraction Structure- Existing

Number of Existing Structures:

0

SNo.	Type of Structure Name / Year of Construction	Depth(Meter) / Diameter(mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours(Day) / Days(Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
------	---	-----------------------------	--	---------------------	-------------------------------------	-------------------	---------------------	---------------------------------	---

(b) Groundwater Abstraction Structure- Proposed

Number of Proposed Structures:

2

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours(Day) / Days(Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / -	- / -			- / -			Yes	Yes / -
2	Borewell / -	- / -			- / -			Yes	Yes / -

7. Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m3/day : (\$)

8. Details of Rainwater Harvesting / Artificial Recharge Measures for Groundwater Recharge in the Area. If already Implemented, details may be Furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal).- (\$)

9. Approval Letter of State Government Agency Approving the Infrastructure Development

10. Consent to Operate / Establish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):(\$)

Attached Consent/ Approval of Government Agency (Previous:Referral Letter) **No Record Found!**

Letter Number

11. Have you Applied Earlier for Groundwater Clearance Permission from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

INFRASTRUCTURE USE- Self Declaration

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

662
Ministry of Water Resources, Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Infrastructure Use
(Application for New NOC)**

Application Number : 21-4/9713/MH/INF/2023

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.
2. Application is submitted online on website <http://cgwa-noc.gov.in> to following office.

Regional Director, Central Ground Water Board Central Region, N.S. Building, Civil Lines, NAGPUR, MAHARASHTRA, 440011

3. Incomplete application will be summarily rejected.

Scanned copy of last page of application with signature and seal should be attached at prescribed place before submission of application.

4. Receipt of Processing Fee of Rs. 10000.00/- (Rupees Ten Thousand Only) submitted through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in>) should be attached in online application at prescribed place before submission of application.

Processing Fee:-

Bharat Kosh Transaction Ref. No:-

Bharat Kosh Transaction Date:-

Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.

5.	Hard copy of application required:	No		
6.	Ground Water Quality Approved	Not Define	Ground Water Charge Required:	Not Define
	Ground Water Charge Receive:	No	Ground Water Charge Amount:	
			Ground Water Area Amount:	

Attached Files:

1). Site Plan with Location Map (Previous:Site Plan) : (Refer: 1 (ii))

No Attachment Found!

2). Location Map : (Refer: 1 (ii))

No Attachment Found!

3). Documents of Ownership / Lease : (Refer: 1 (v))

No Attachment Found!

4). Source Water Availability/Non-availability Certificate(Previous:Source of Availability of Surface Water) : (Refer: 1 (vi))

S.No	Attachment Name	File Name
1	Affidavit for more	Affidavit for more than 10

14

Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Infrastructure Use
(Application for New NOC)**

Application Number : 21-4/9713/MH/INF/2023

than 10 KLD	KLD.pdf
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**5). Water Balance Flow Chart(Previous:Water Requirement - Flow Chart of Activity and Requirement) :
(Refer: 3)**

S.No	Attachment Name	File Name
1	Justification of Domestic Water Consumption	Justification of Domestic Water Consumption As per NBC norm 2016.pdf

6). Hydrogeological Report (Previous:Groundwater Availability Report) : (Refer: 7)

No Attachment Found!

7). Rain Water Harvesting/Artificial Recharge proposal (Previous:Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 8)

S.No	Attachment Name	File Name
1	Rainwater Harvesting Society	Rainwater Harvesting Society.pdf

8). Authorization Letter (Previous:Authorization) :

No Attachment Found!

9). Approval Letter of State Government Agency : (Refer 9)

No Attachment Found!

10). Ground Water Quality :

S.No	Attachment Name	File Name
1	Ground water quality analysis	Ground water quality analysis.pdf

11). Scanned Infrastructure Application :

No Attachment Found!

12). Extra Attachment :

S.No	Attachment Name	File Name
1	AVON VISTA	AVON VISTA SOCIETY FORMETION CERTIFICATE.jpg

13). Bharat Kosh Reciept (Porcessing Fee):

S.No	Attachment Name	File Name
1	AVON VISTA SOCIETY 10000	AVON VISTA SOCIETY 10000.pdf

14). Application with Signature and Seal:

S.No	Attachment Name	File Name
1	Self Declaration	Self Declaration.pdf

664
Ministry of Water Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Infrastructure Use
(Application for New NOC)**

Application Number : 21-4/9713/MH/INF/2023

15). MSME certificate in case of MSME:

No Attachment Found!

16). Approval from Wetland Authority (in case of project area falling in Wetland zone):

No Attachment Found!

17). Penalty :

No Attachment Found!

Date :

Name & Signature of the applicant

Place :

(With official seal)

Associated User : Naiknavare

Submitted By User : Naiknavare

Submission Date : 09/02/2023

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

Minutes of 253rd Day – 4 (Part D) meeting of SEIAA held on 21st November, 2022.

Item no. 46

Proposal No.:- SIA/MH/MIS/245445/2021

Type of Project: Expansion

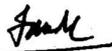
Subject- Environment Clearance for Proposed Residential construction project “Avon Vista” at S. No. 8, Hissa no. 3 to 7, 9 to 14, Mhalunge, Tal - Mulshi, Dist - Pune. By Naiknavare Profile Constructions Pvt Ltd.

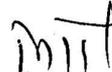
Project Details-

Representative of PP Mr. Sagar was present during the meeting along with environmental consultant M/s. VK:e Environmental LLP, Pune.

Brief information of the proposal is as below:

1.	Proposal Number	SIA/MH/MIS/ 139790/2020	
2.	Name of Project	Expansion in Environment Clearance for Proposed Residential project “Avon Vista” at S. No. 8, Hissa no. 3 to 7, 9 to 14, Mhalunge, Tal - Mulshi, Dist - Pune. By Naiknavare Profile Constructions Pvt Ltd.	
3.	Project category	8(a) Building and Construction projects	
4.	Type of Institution	Private	
5.	Project Proponent	Name	Mrs. Gauri Naiknavare
		Regd. Office address	1204/4, Ghole Road, Shivajinagar, Pune
		Contact number	9850053235
		e-mail	gauri@naiknavare.com
6.	Consultant	VK: e environmental LLP, NABET Certificate no - NABET/EIA/1611/ IA 0014	
7.	Applied for	Expansion	
8.	Details of previous EC	EC granted dated 18th July 2016 vide no. SEAC -III- 2014/CR-369/TC-3	
9.	Location of the project	S. No. 8, Hissa no. 3 to 7, 9 to 14	
10.	Latitude and Longitude	Latitude:18°35'8.45"N Longitude: 73°45'37.65"E	
11.	Total Plot Area (m2)	19,477.81	
12.	Deductions (m2)	-	
13.	Net Plot area (m2)	19,477.81	
14.	Proposed FSI area (m2)	51,727.43	
15.	Proposed non-FSI area (m2)	40,601.37	


Member Secretary


Chairman

Minutes of 253rd Day – 4 (Part D) meeting of SEIAA held on 21st November, 2022.

16.	Proposed TBUA (m2)	92,328.80																																																										
17.	TBUA (m2) approved by Planning Authority till date	49490.89 sqm Sanction no. BMU/203/19 20 dated 13/11/2019.																																																										
18.	Ground coverage (m2) & %	8518. 51sq.m 43.73 % on Net plot area																																																										
19.	Total Project Cost (Rs.)	Rs. 220,00,00,000/-																																																										
20.	CER as per MoEF & CC circular dated 01/05/2018 (Kindly Fill The details as per CER)	Activity	Location	Cost (Rs.)	Duration																																																							
		RCC work for Dwarka School	Mhalunge	1,65,00,000	4 year																																																							
<p>Details of Building Configuration: <Please use following legends: Floor = F, Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh></p> <table border="1"> <thead> <tr> <th colspan="3">Previous EC / Existing Building</th> <th colspan="3">Proposed Configuration</th> <th rowspan="2">Reason for Modification / Change</th> </tr> <tr> <th>Building Name</th> <th>Configuration</th> <th>Height (m)</th> <th>Building Name</th> <th>Configuration</th> <th>Height (m)</th> </tr> </thead> <tbody> <tr> <td>Building A1</td> <td>LP+UP+21</td> <td>68.60</td> <td>Building A1</td> <td>LP+UP+21</td> <td>68.60</td> <td>1 no. of Tenement reduced</td> </tr> <tr> <td>Building A2</td> <td>LP+UP+21</td> <td>68.60</td> <td>Building A2</td> <td>LP+UP+21</td> <td>68.60</td> <td>No Change</td> </tr> <tr> <td>Building A3</td> <td>LP+UP+21</td> <td>69.05</td> <td>Building A3</td> <td>LP+UP+21</td> <td>69.05</td> <td>41 no of tenements increased</td> </tr> <tr> <td>Building B1</td> <td>LP+UP+21</td> <td>69.05</td> <td>Building B1</td> <td>LP+UP+21</td> <td>69.05</td> <td>No Change</td> </tr> <tr> <td>Building B2</td> <td>LP+UP+21</td> <td>67.05</td> <td>Building B2</td> <td>LP+UP+21</td> <td>67.05</td> <td>40 no of Tenements increased</td> </tr> <tr> <td>Building C</td> <td>LP+UP+21</td> <td>69.05</td> <td>Building B3</td> <td>LP+UP+21</td> <td>69.05</td> <td>41 No of Tenement increased and Name of building changed from C to B3</td> </tr> </tbody> </table>						Previous EC / Existing Building			Proposed Configuration			Reason for Modification / Change	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)	Building A1	LP+UP+21	68.60	Building A1	LP+UP+21	68.60	1 no. of Tenement reduced	Building A2	LP+UP+21	68.60	Building A2	LP+UP+21	68.60	No Change	Building A3	LP+UP+21	69.05	Building A3	LP+UP+21	69.05	41 no of tenements increased	Building B1	LP+UP+21	69.05	Building B1	LP+UP+21	69.05	No Change	Building B2	LP+UP+21	67.05	Building B2	LP+UP+21	67.05	40 no of Tenements increased	Building C	LP+UP+21	69.05	Building B3	LP+UP+21	69.05	41 No of Tenement increased and Name of building changed from C to B3
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Member Secretary


Chairman

Minutes of 253rd Day – 4 (Part D) meeting of SEIAA held on 21st November, 2022.

	Club House	--	--	Club House	G+1	8.80	Addition of new building	
22.	Total number of tenements			616 nos				
	Population			3080				
23.	Water Budget	Dry Season (CMD)			Wet Season (CMD)			
		Fresh Water	277	Fresh Water	277			
		Recycled for Gardening	32	Recycled for Gardening	00			
		Swimming Pool	06	Swimming Pool	06			
		Flushing	139	Flushing	139			
		Club House	10	Club House	10			
		Total	464	Total	432			
		Wastewater generation	383	Wastewater generation	383			
24.	Water Storage Capacity for Firefighting / UGT	20 OHWT will be provided for each Building. 600 KLD UGWT will be provided.						
25.	Source of water	Irrigation Department						
26.	Rainwater Harvesting (RWH)	Level of the Ground water table:			Pre-Monsoon: 7.10 bgl Post Monsoon: 3.10 bgl			
		Size and no of RWH tank(s) and Quantity:			NA			
		Quantity and size of recharge pits:			14 no. RWH pits of 2 m X 2m			
		Details of UGT tanks if any:			NA			
27.	Sewage and Wastewater	Sewage generation in CMD:			383			
		STP technology:			Constructed Wetland			
		Capacity of STP (CMD):			420 KLD			
28.	Solid Waste Manageme	Type	Quantity (kg/d)			Treatment / disposal		
		Dry waste:	08			Segregation and hand over to authorized vendor		


Member Secretary


Chairman

Minutes of 253rd Day – 4 (Part D) meeting of SEIAA held on 21st November, 2022.

	nt during Constructi on Phase	Wet waste:	12	Segregation and hand over to authorized vendor
29.	Solid Waste Manageme nt during Operation Phase	Type	Quantity (kg/d)	Treatment / disposal
		Dry waste:	613 Kg/Day	Segregation and hand over to authorized vendor
		Wet waste:	919 kg/day	Organic waste converter
		Hazardous waste:	00	NA
		Biomedica l waste	00	NA
		E-Waste	4.19 Kg/day	Segregation and hand over to authorized vendor
		STP Sludge (dry)	50.7 Kg/day	Dry Sludge will be used as manure for Gardening
30.	Green Belt Developmen t	Total RG area (m2):	4850.00 Sq.m. (under green belt), 2538.81 Sq.m. (on ground).	
		Existing trees on plot:	02	
		Number of Trees Planted as per Earlier EC	88	
		Number of trees to be planted:	203	
		Number of trees to be cut:	00	
		Number of trees to be transplanted:	00	
31.	Power requirement:	Source of power supply:	MSEDCL	
		During Construction Phase (Demand Load):	45 MW	
		During Operation phase (Connected load):	2040 MW	
		During Operation phase (Demand load):	1530 MW	
		Transformer:	3 nos X 630 KVA	
		DG set:	01 No. x 200 KVA	
		Fuel used:	HSD	


Member Secretary


Chairman

Minutes of 253rd Day – 4 (Part D) meeting of SEIAA held on 21st November, 2022.

32.	Details of Energy saving	<p>1) Use of high efficiency lighting fixtures – LED with electronic ballasts.</p> <p>2) Use of electronic ballasts as opposed to the elector-magnetic ballasts shall reduce the loss of energy and improve the operation power factor.</p> <p>3) Common area lights, Street lights & Landscape lights will be selected so as to reduce the consumption of electricity.</p> <p>4) Lighting power density in compliance as per clause 7.3 ECBC-2007. All the pumps shall have minimum 60% efficiency.</p> <p>5) Energy meters shall be installed to monitor the energy consumption for – External lighting, treated water pumping, municipal water pumping, common area etc.</p> <p>6) Timers will be installed in the outdoor lights so as to minimize the wastage of lighting during un- needed hours.</p> <p>7) All cables will be de- rated to avoid heating during use. This also indirectly reduces losses and improved reliability</p> <p>8) Solar water heating system with Heat pump will be installed for energy saving.</p> <p>9) Latest BIS energy saver Distribution transformers will be installed.</p> <p>Total Energy Saving:17.90%</p>			
33	Environmental Management plan budget during Construction phase	No.	Details	Cost in Lacs	
		1	Water for Dust Suppression	13.63	
		2	Labour Camp toilets & sanitation	4.80	
		3	Health and Safety	4.00	
		4	Health & Checkup of Labour	0.51	
		5	Environment management cell	1.75	
		6	Environmental Monitoring	3.26	
		TOTAL		27.95	
34.	Environmental Management plan Budget during Operation phase	Component	Details	Capital (Lacs.)	O&M (Lacs)
		Sewage treatment	Sewage Treatment Plant 420 KLD	190.00	18.00
		Solid Waste Management	OWC	13.00	8.00
		Rainwater Harvesting	Recharge Pits	2.00	8.00
		Swimming Pool	--	47.79	3.00


Member Secretary


Chairman

Minutes of 253rd Day – 4 (Part D) meeting of SEIAA held on 21st November, 2022.

		Landscaping	Development and Maintenance	73.05	2.25
		Energy saving	Solar PV & Solar Water heater	90.66	1.05
		Environmental Monitoring	Environmental Monitoring	00	1.85
		Lightening Arrestor	Lightening Arrestor	15.00	00
			Total	431.5	42.15
35.	Traffic Management (Kindly Update the numbers as per revised details)	Type	Required as per DCR	Actual Provided	Area per parking (m2)
		4-Wheeler	166	656	12323.70 Sq. m.
		2-Wheeler	491	491	
		Bicycles	491	491	
36.	Details of Court cases / litigations w.r.t. the project and project location	Not applicable			

SEAC Deliberation –

PP stated that, the project has received the earlier EC vide letter dated 18.07.2016 for the Plot area 19,477.87 sq m, FSI area of 34,577.09 sq m; Non FSI area of 38,846.21 sq m, with a total Built up Area of 73,423.30 sqm. PP also informed that Construction has been completed and occupancy have been given in Completed buildings. PP further stated that the proposed Project was considered earlier in 106th and 120th SEAC-III meeting for appraisal. PP has submitted six Monthly compliance reports to Regional office MoEFCC, Nagpur, however Certified Compliance report is not received.

The project was earlier discussed in 106th SEAC meeting and certain queries were raised. PP submitted the compliance was taken on record in 123rd SEAC meeting and the project was referred to SEIAA with Following observations

“Committee noted that, there is change in building profile; PP has constructed different profile than approved in EC. After detail deliberation & considering the above said changes in the approved building profile, committee noted that this seems to be a violation case. The expansion/amendment proposal therefore cannot be appraised at this juncture. Committee also


Member Secretary


Chairman

Minutes of 253rd Day – 4 (Part D) meeting of SEIAA held on 21st November, 2022.

noticed that, the PP has not submitted their application as per Notification issued by MoEF & CC dated 14.03.2017 for violation cases, hence Committee decided to refer the application to SEIAA for further necessary action. ”

Further the project was discussed in Project was discussed in 231st SEIAA meeting. The deliberations and decision of SEIAA is

Proposal is an amendment in existing Project.

SEAC-3 in its 123th meeting pointed out that, there is change in building profile; PP has constructed different profile than approved in EC. After detail deliberation & considering the above said changes in the approved building profile, SEAC noted that this seems to be a violation case. The expansion/amendment proposal therefore cannot be appraised at this juncture. SEAC also noticed that, the PP has not submitted their application as per Notification issued by MoEF & CC dated 14.03.2017 for violation cases, hence SEAC decided to refer the application to SEIAA for further necessary action.

PP vide letter dated 28.10.2021 submitted that, they have obtained Environment Clearance dated 18.07.2016 for Total BUA of 51,587.80 m² for 6 Buildings. PP further stated that, out of 6 buildings approved vide earlier EC PP has completed construction of 3 buildings, construction of 2 buildings is not yet started and one building is constructed up to 7th floor. PP again submitted that, footprint on mother earth is same as per earlier EC and construction initiated is also within the limit of BUA and FSI approved vide earlier EC. PP further submitted that, there are internal changes in Building B2 which will result in increase of 41 tenements after completion of 21 floors for which they have submitted amendment application in February, 2020. PP again submitted that, presently they have constructed building B2 up to 7th floor with total BUA of 4764.11 m².

PP further submitted that, there is a proposal considered in 203rd meeting of SEIAA at S.no 14 in which deviation made within the limit of BUA without increase in tenements has not been considered as violation by the SEIAA. The Minutes of the said meeting are as- The EIA Notification, 2006 dated 14.09.2006 has laid down threshold area and the limits for consideration of proposals of building construction under B2 category. Accordingly, when Environment Clearance was already granted once for a specified Built Up Area (BUA), and afterwards Project proponent comes for amendment/expansion, the area for which Environment Clearance is granted is the primary factor in deciding amendment/ expansion. The configuration of buildings submitted for Environment Clearance may vary sometimes, but so long as it is within the limit of area for which Environment Clearance was given, appraisal should be done to determine whether the environmental requirements/ parameters are met. Such proposals cannot be considered as violation in terms of the EIA notification, in case Environment Clearance was granted for a larger area. However, adequacy of environmental requirements/stipulations should be appraised by the SEAC before considering grant of Environment Clearance for amendment/expansion.

PP requested that, the same precedent may be applied to this case.


Member Secretary


Chairman

In the view of above, SEIAA is of the opinion that the proposal may not be considered as violation of earlier EC. SEIAA after deliberation decided to refer back the Proposal for appraisal.

SEIAA after deliberation decided to refer back the Proposal for appraisal. Accordingly SEAC appraised the project from Environmental angle and the case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(b) B2.

During discussion following points emerged:

1. PP to submit Ro Certified compliance report.
2. As agreed in compliance Points PP to provide 9 Metres turning radius with 6 meters internal driveway for smooth movement of vehicles along with fire tender movement.
3. PP to submit the undertaking regarding the compensatory plantation.
4. PP to provide minimum 30% of total parking arrangement with electric charging facility by providing charging points at suitable places.
5. PP to ensure that, the water proposed to use for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

Recommendations of SEAC-

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points.

Deliberation in SEIAA-

Proposal is an expansion of existing construction project. Proposal was earlier referred by SEAC-3 in its 123rd meeting to SEIAA. Proposal was then considered by SEIAA in its 231st meeting and referred back the same to SEAC for appraisal. Accordingly, Proposal was recommended by the SEAC-3 in its 133rd meeting for the grant of Environmental Clearance for total plot area of 19,477.81 m², FSI area of 51,727.43 m², Non FSI area of 40,601.37 m² and total BUA of 92,328.80 m².

Proposal was then considered in 250th meeting of SEIAA and deferred for submission of copy of Joint Committee Report in the OA 07/2022 pending before the Hon'ble NGT. Now, SEIAA is in receipt of Joint Committee report in the OA 07/2022.

During the meeting, with regard to Joint Committee report in the OA 07/2022, PP submitted that,

1. There has been no change in the layout to date & the No. of buildings including club house & their locations in the layout are the same as that of EC dated 18/07/2016 (plan for 2016 EC presentation enclosed) The club house is in their CS submitted for EC granted in 2016 & the same has been shown in our EC presentation. Area & water calculations for the club house have been included in the CS but the same has been missed out in the EC document dated 18/07/2016.
2. The layout comprises of 6 buildings other than the club house.
Building A1 – The plan for this building has not changed at all since 2016 EC by way of floor plate or Tenement Number. Completion had been taken for the same at the time of the joint committee visit.



Member Secretary



Chairman

Building B1 - The plan for this building has not changed at all since 2016 EC by way of floor plate or Tenement Number. Completion had been taken for the same at the time of the joint committee visit.

Building A2 – The plan for this building remains the same from 2016 EC & was nearing completion at the time of joint committee visit.

Building B2 – There was a change in floor plate of this building by 3% & SEAC had referred the same to SEIAA as probable violation.

3. The said buildings are proposed on a podium which was sanctioned in the EC granted in 2016, hence no additional environmental impact was created by this change in floor plate. Also the area constructed & the number of tenements built were well within the EC granted.
4. In the view of above, PP requested authority to consider their proposal for grant of Environment Clearance.

SEIAA noted the same and asked PP to submit undertaking to that effect. PP submitted the same dated 21.11.2022.

PP has obtained earlier EC letter dated 18.07.2016 for the Plot area 19,477.87 m², FSI area of 34,577.09 m²; Non FSI area of 38,846.21 m² and total BUA of 73,423.30 m².

At the outset, SEIAA asked PP whether they are in receipt of Certified Compliance Report (CCR) as mandated by MoEF&CC Office Memorandum dated 26.09.2022. PP submitted that, they have obtained the same dated 30.05.2022. SEIAA noted the same and asked PP to strictly comply with the points raised in the Certified Compliance Report (CCR) dated 30.05.2022.

During the meeting, SEIAA asked PP regarding the provision of RG. PP submitted that, they have provided mandatory RG on ground. SEIAA asked PP to submit undertaking to that effect. PP submitted the same dated 16.11.2022.

SEIAA also asked PP to submit undertaking regarding the complying the SEAC conditions. PP submitted the same dated 16.11.2022.

SEIAA after deliberation decided to grant EC for – FSI – 39,829.96 m², Non FSI- 30,935.92 m², Total BUA- 70,765.88 m². (Plan approval No.BMU/C.R.No515/20-21/Mauze-Mhalunge, dated-02.06.2021) (Restricted as per approval).

SEIAA after deliberation decided to grant Environment Clearance subject to compliance of following conditions-

1. This EC is subject to final outcome in the OA 07/2022 pending before the Hon'ble NGT.
2. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
3. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
4. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.


Member Secretary


Chairman

Minutes of 253rd Day – 4 (Part D) meeting of SEIAA held on 21st November, 2022.

5. SEIAA after deliberation decided to grant EC for – FSI – 39,829.96 m², Non FSI- 30,935.92 m², Total BUA- 70,765.88 m². (Plan approval No.BMU/C.R.No515/20-21/Mauze-Mhalunge, dated-02.06.2021) (Restricted as per approval).

SEIAA Decision-

SEIAA after deliberation decided to grant Environment Clearance.



Member Secretary



Chairman



भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST
& CLIMATE CHANGE

Integrated Regional Office
Ground Floor, East Wing
New Secretariat Building
Civil Lines, Nagpur - 440001
E-mail: apccfcentral-ngp-mef@gov.in

F.No: EC-1569/RON/2022-NGP/ 9766

Date: 30.05.2022

To,
The Member Secretary, SEIAA
Environment Department,
Govt. of Maharashtra,
Mantralaya, Mumbai,
Maharashtra

Ax.D

Sub: Environmental clearance granted for residential construction project " Avon Vista" of M/s. Naiknavare Profile Developers LLP located at Mhalunge, Mulshi Taluka, Pune District of Maharashtra

Ref: SEIAA, Govt. of Maharashtra letter no. SEAC-III-2014/CR-369/TC-3 dated 18.07.2016

Madam,

I am directed to invite your kind attention on the above subject and letter under reference. Monitoring report of compliance status of conditions stipulated for residential construction project " Avon Vista" of M/s. Naiknavare Profile Developers LLP located at Mhalunge, Mulshi Taluka, Pune District of Maharashtra is enclosed herewith. The site inspection of the project was carried out on 28.03.2022.

SEIAA, Maharashtra vide letter dated 18.07.2016 granted environmental clearance for the project involving the construction of 6 residential buildings and club house. During the site inspection, it was observed that 2 buildings were completed and occupied. One building was in final stages of construction. Construction was in progress in one building. It was also observed that construction was initiated in 2 more buildings, however construction was not in progress in these 2 buildings. One STP of 420 CMD was provided. One OWC was provided for the treatment of wet waste. It was also observed that PP made agreement with SWaCH, Pune (authorised vendor) for the disposal of dry waste. As per the information provided, greenbelt was spread over an area of 4578.94 sq.m. PP submitted that green belt area will be further enhanced with plantation in the premises of buildings under construction. MPCB granted consent to operate (part) for the occupied buildings vide dated 24.03.2021. Environment quality was monitored through MoEF&CC recognised laboratory. During the site inspection, it was observed that One Original Application (no. 7 of 2022) was filed against the project by Shri. Shashikant Vitthal Kamble before Hon'ble NGT (Western Bench),

Pune. Hon'ble Tribunal constituted a committee for inspection of the project. The committee visited the project on 26.03.2022. The matter is pending before the Tribunal.

This issues with the approval of DDGF (Central)/ Regional Officer, IRO, MoEF&CC, Nagpur.

A. Suresh Kumar
20/3/22
Suresh Kumar Adapa
Scientist 'E'

Encl: as above

Copy to:

1. The Additional Director (Monitoring Cell), Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Aliganj, Jorbagh Road, New Delhi-110003.
2. Avon Vista" of M/s. Naiknavare Profile Developers LLP located at Mhalunge, Mulshi Taluka, Pune District of Maharashtra (PP shall submit time bound action plan for the compliance of non/partial compliances mentioned in this report).

A. Suresh Kumar
20/3/22
Suresh Kumar Adapa
Scientist 'E'

Compliance status of conditions stipulated in environmental clearance granted for residential construction project " Avon Vista" of M/s. Naiknavare Profile Developers LLP located at Mhalunge, Mulshi Taluka, Pune District of Maharashtra granted by SEIAA vide letter no. SEAC-III-2014/CR-369/TC-3 dated 18.07.2016

SEIAA, Maharashtra vide letter dated 18.07.2016 granted environmental clearance for the project involving the construction of 6 residential buildings and club house. Site inspection of the project was carried out on 28.03.2022. During the site inspection, it was observed that 2 buildings were completed and occupied. One building was in final stages of construction. Construction was in progress in one building. It was also observed that construction was initiated in 2 more buildings, however construction was not in progress in these 2 buildings. One STP of 420 CMD was provided. One OWC was provided for the treatment of wet waste. It was also observed that PP made agreement with SWaCH, Pune (authorised vendor) for the disposal of dry waste. As per the information provided, greenbelt was spread over an area of 4578.94 sq.m. PP submitted that green belt area will be further enhanced with plantation in the premises of buildings under construction. MPCB granted consent to operate (part) for the occupied buildings vide dated 24.03.2021. Environment quality was monitored through MoEF&CC recognised laboratory. During the site inspection, it was observed that One Original Application (no. 7 of 2022) was filed against the project by Shri. Shashikant Vitthal Kamble before Hon'ble NGT (Western Bench), Pune. Hon'ble Tribunal constituted a committee for inspection of the project. The committee visited the project on 26.03.2022. The matter is pending before the Tribunal.

General Conditions for Pre-construction phase:

S.No.	Condition	Compliance Status
i.	This environment clearance is issued subject to restricting total built up area of 51,587.80 sq.m. as approved by the Local Planning Authority.	During the site inspection, it was observed that 2 buildings were completed and occupied. One building was in final stages of construction. Construction was in progress in one building. It was also observed that construction was initiated in 2 more buildings, however construction was not in progress in these 2 buildings.
ii.	This environmental clearance is issued subject to land use verification. Local authority/planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any. Judgments/orders issued by Hon'ble High court, Hon'ble NGT, Hon'ble supreme Court regarding DCR provisions, environmental issues applicable by concern should be	PP agreed upon. PP submitted that construction of the project was initiated after obtaining EC from SEIAA and CTE from MPCB.

S.No.	Condition	Compliance Status
	verified. PP should submit exactly the same plans appraised by concern SEAC and SEIAA. If any discrepancy found in the plans submitted or details provided in the above Para may be reported to environmental department. This environmental clearance issued with respect to the environmental consideration and it does not mean that State Level Impact Assessment Authority (SEIAA) approved the proposed land use.	
iii.	E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules,2011.	PP agreed to comply with.
iv.	Occupation certificate shall be issued to the project only after ensuring availability of drinking water and connectivity of the sewer line to the project site.	During the site inspection, it was observed that occupancy certificate was issued to 2 buildings. Water allocation Department, Govt. of Maharashtra allocated water for the project vide letter dated 11.11.2020 from Mulshi Project. Sewage generated from occupied buildings is treated in the STP. Treated water is utilised for flushing.
v.	PP ensures that excess treated water is used for flushing and gardening by recycling and the same shall not be discharged in Mula River which is adjacent to plot.	PP agreed to comply with.
vi.	This environmental clearance is issued subject to obtaining NOC from Forestry & Wildlife angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environmental clearance does not necessarily implies that Forestry & Wild life clearance granted to the project as per which will be considered separately on merit.	The project doesn't fall within eco sensitive zone of any wild life sanctuary, national park, etc.
vii.	PP has to abide the condition stipulated by SEAC & SEIAA.	PP agreed to comply with.
viii.	The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.	PP agreed to comply with. As per the information provided, construction of the project was carried out as per the building plan approved by Pune Metropolitan Region Development Authority (PMRDA).
ix.	"Consent for establishment" shall be obtained from Maharashtra Pollution	MPCB granted consent to establish for the project vide letter dated

S.No.	Condition	Compliance Status
	Control Board under air Water Act and a copy shall be submitted to the environment department before start the construction work at the site.	24.04.2017.
x.	All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.	During the site inspection, it was observed that drinking water, toilets and first aid facilities were provided.

General Conditions during Construction Phase:

S.No.	Condition	Compliance Status
i	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche & First Aid Room etc.	Complied. Temporary accommodation has been provided for 140 labor. Drinking water, toilets with septic tanks, medical checkup facilities have been provided.
ii	Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.	Drinking water facility and toilets with septic tanks have been provided at the construction site for the construction workers. Solid waste collected at the site is handed over to local body vehicles.
iii	The solid waste generated to should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.	
iv.	Disposal of muck including excavated material during construction phase should not create any adverse effects on the neighboring communities and be disposed of taking the necessary precautions for general safety and health aspects of people.	PP submitted that all the excavated material had been used for land leveling.
v.	Arrangement shall be made that waste water and storm water do not get mixed.	PP agreed to comply with. As per the information provided, separate drains were provided for storm water. Sewage generated from the project will be treated in STP of 420 CMD provided at the site.
vi.	All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.	During the site inspection, PP informed that top soil generated was utilised for landscaping. It was also observed that excavation work of all buildings completed.
vii.	Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.	During the site inspection PP informed that excavated material, muck generated during construction was utilised for levelling.

viii.	Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.	PP agreed to comply with. During the site inspection, plantation was developed in the premises of completed buildings. As per the information provided, greenbelt was spread over an area of 4578.94 sq.m. PP submitted that green belt area will be further enhanced with plantation in the premises of buildings under construction.
ix.	Soil and ground water sample will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.	Partly complied. Soil quality was monitored, ground water quality was not monitored.
x.	Construction spoils, including bituminous material and other hazardous material must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.	As per the consent to establish granted by MPCB, the project shall not generate any hazardous waste during construction.
xi.	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.	
xii.	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.	Partly complied. One DG set with acoustic enclosures was provided for construction activity. Stack emissions were monitored. As per the monitoring data, the emission levels found to be confirming to prescribed standards. PP shall monitor the noise levels of the DG sets.
xiii	The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.	Diesel was not stored at the site as the site is located within the city.
xiv.	Vehicles hired for bringing construction material to the sites should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.	Complying with. During the site inspection, PP informed that PUCs of the vehicles transporting construction material are monitored regularly. The vehicles were operated only during non-peak hours. Ambient air quality and noise levels were monitored regularly through MoEF&CC recognised laboratory.
xv.	Ambient noise levels should conform to standards both during day and night when measured at boundary wall of the premises. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase.	As per monitoring data air quality levels and noise levels found to be within prescribed standards.

xvi.	Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September 1999 and amended as on 27 th August, 2003. (The above condition is applicable only if the project site located within the 100 km of Thermal Power Station).	Complying with. During the site inspection, it was observed that fly ash is used in ready mixed concrete used for construction.
xvii.	Ready mixed concrete must be used in building construction.	
xviii.	The approval of competent authority shall be obtained for structural safety of the building any possible earthquake, adequacy of fire fighting equipment etc. as per National Building Code including measures from lighting.	Structural Stability: Copy enclosed. Fire NOC: Copy enclosed.
xix.	Storm water control and its re-use as per CGWB and BSI Standards for various applications.	As per the information provided, separate drains were provided for storm water. 2 no.s of recharge pits were provided.
xx.	Water demand during construction should be reduce by use of pre-mixed concrete, curing agents and other best practices referred.	Complying with. During the site inspection, it was observed that ready mixed concrete and curing agents were used in construction.
xxi.	The ground water level and its quality should be monitored regularly in consultation with Ground water Authority.	Not complied. Ground water level and quality were not monitored.
xxii.	The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Discharged of this unused treated affluent, if any should be discharged in the sewer line. Treated effluent emanating from STP shall be recycled/ refused to the maximum extent possible. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odor problem from STP.	Complying with. During the site inspection, one STP (capacity 420 CMD) was provided for the occupied buildings. Treated water quality was monitored through MoEF&CC recognised laboratory. As per the monitoring data the quality found to be confirming to prescribed standards. PP informed that treated water is used for flushing and gardening. MPCB granted consent to operate (part) for the occupied buildings vide dated 24.03.2021.
xxiii.	Permission to draw ground water & construction of basement if any shall be obtained from the competent authority prior to construction / operation of the project.	PP agreed to comply with. During the site inspection, it was informed that tanker water is used for construction. Water allocation Department, Govt. of Maharashtra allocated water for the project vide letter dated 11.11.2020 from Mulshi Project.
xxiv.	Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.	During the site inspection, it was observed that dual plumbing line was provided for utilising the treated sewage for flushing and gardening.

xxv.	Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.	Complying with. During the site inspection, it was observed that low flow fixtures were provided for showers, drinking and toilet flushing in the occupied buildings. PP submitted that same will be followed in other buildings.
xxvi.	Use of glass may be reduced up to 40% to reduced electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.	Complying with. During the site inspection, it was observed that majority of the project is residential. Hence % of glass will be less than 40.
xxvii.	Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.	PP agreed to comply with. As per the information provided, roof insulation of the occupied buildings was carried out 150mm thickness brick bat coba. PP submitted that same will be followed for other buildings.
xxviii.	Energy conservation measures like installation of CFLs /TFLS for the lighting areas outside the building should be integral part of project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/ sent for recycling as per the prevailing guidelines/ rules of regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters system. Project proponents should install, after checking feasibility, solar plus hybrid non conventional energy sources as sources of energy.	PP agreed to comply with. During the site inspection, it was observed that following measures were implemented in the occupied buildings: <ul style="list-style-type: none"> • Solar water heating system • LED lights • Sensor based lighting system PP submitted that same will be followed in other buildings.
xxix.	Diesel power generating sets proposed as sources of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesels. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.	Partly complied. During the site inspection, it was observed that DG sets were provided for the occupied buildings. The DG sets were acoustically enclosed. Stack emissions were monitored. As per the monitoring data, the emission levels found to be confirming to prescribed standards. PP shall monitor the noise levels of the DG sets.
xxx.	Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible level to comply with the prevalent regulation.	Complying with. Noise levels were monitored. As per the monitoring data, the noise levels found to be within prescribed limits.

xxxi.	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.	PP agreed to comply with. During the site inspection, it was observed that entry and exit of traffic is controlled by security. As per the information provided, parking for the occupied buildings was provided over an area of 8340.60 sq.m. PP submitted that total parking for all buildings will be 18950.6 sq.m.
xxxii.	Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.	PP informed that thermally insulated material was used for walls.
xxxiii.	The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.	Complying with. As per the approved building plan, a distance of more than 20 meters was provided between 2 buildings.
xxxiv.	Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.	PP agreed to comply with. PP submitted that project manager, site in charge will regularly monitor the above measures.
Xxxv	Under the provision of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environment clearance.	Complied. PP submitted that construction activities started in August 2016 after obtaining environmental clearance on 18.07.2016.
Xxxvi	Six monthly monitoring reports should be submitted to the Regional Office MoEF, Bhopal with copy to this department and MPCB.	Complying with. PP submitted the six monthly compliance reports regularly since the grant of EC.

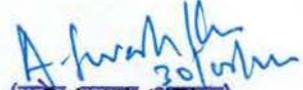
General conditions for Post-construction/operation phase:

S.No.	Condition	Compliance Status
i.	Project proponent shall ensure completion of STP, MSW disposal facility, green belt development, prior to occupation of the buildings. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para.2 Prior certification from appropriate authority shall be obtained.	During the site inspection, it was observed that one STP (capacity 420 CMD) was provided. One OWC was provided for the treatment of wet waste. It was also observed that PP made agreement with SWaCH, Pune (authorised vendor) for the disposal of dry waste. As per the information provided, greenbelt

ii.	Wet garbage should be treated by organic waste convertor and treated waste (manure) should be utilized in the existing premises for gardening. And no wet garbage will be disposed outside the premises. Local authority should ensure this.	was spread over an area of 4578.94 sq.m. PP submitted that green belt area will be further enhanced with plantation in the premises of buildings under construction. MPCB granted consent to operate (part) for the occupied buildings vide dated 24.03.2021.
iii.	Local body should ensure that no occupation certification is issued prior to operation of STP/ MSW site etc. with due permission of MPCB.	PMRDA issued occupancy certificate for the two buildings vide letters dated 17.12.2020 and 31.03.2021.
iv.	A complete set of all documents submitted to the department should be forwarded to the Local authority & MPCB.	PP submitted that documents were submitted to local authority & MPCB.
v.	In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.	PP agreed to comply with.
vi.	A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards	During the site inspection, PP informed that guidance is sought from NABET accredited consultancy for compliance of EC conditions. Also environmental quality is monitored through MoEF&CC recognised laboratory.
vii.	Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise break-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.	PP agreed to comply with. As per the information provided, PP allocate an amount of Rs. 500.76 lakhs for capital works pertaining to environment protection. It was also informed that a budget of Rs.68.46 lakhs was allocated for recurring works. PP submitted that an expenditure of Rs. 629.62 lakhs was made till date.
viii.	The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at http://ec.maharashtra.gov.in .	Not complied. No information regarding advertisement made after obtaining environmental clearance was provided.
ix.	Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1 st June & 1 st December of each calendar year.	Complying with. PP submitted six monthly compliance reports regularly since the grant of EC.

x.	A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.	Complying with. As per the information provided, copy of EC was submitted to PMRDA. Also same was uploaded to the project website.
xi.	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO ₂ , NO _x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	Complying with. PP uploaded the copy of six monthly compliance report to project website. Criteria pollutant level monitoring report was available at the project site.
xii.	The project proponent shall also submit monthly reports on the status of compliance the stipulated EC conditions including results monitored data (both in hard copies as well as e-mail) to the respective Regional office of MoEF the respective Zonal Office of CPCB and SPCB.	Complying with. PP submitted six monthly compliance reports regularly since the grant of EC.
xiii.	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.	Complying with. PP submitted the environment statement to MPCB vide dated 30.09.2021. Also, same was uploaded to project website.
4.	The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him. If any or action initiated under EP act.	PP agreed to comply with.
5.	In case of submission of false document and noncompliance of stipulated conditions, Authority/Environment Department will revoke or suspend the Environmental clearance	PP agreed to comply with.

	without any intimation and initiate appropriate legal action under Environmental protection Act, 1986.	
6.	The Environment department reserves the right to add any stringent condition or to revoke the clearance if condition stipulated is not implemented to the satisfaction of the department or for that matter, for other administration reason.	PP agreed to comply with.
7.	Validity of environmental clearance: The environmental Clearance accorded shall be valid for a period of 5 years.	As per the MoEF&CC OM dated 29.04.2015, validity of environmental clearance is for 7 years.
8.	In case any deviation or alteration in the project proposed from those submitted to this department for clearance, fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.	PP agreed to comply with.
9.	The above stipulation would be enforced among others under the water(prevention and control of pollution)act 1974,the air(prevention and control of pollution) Act,1981,the environment (protection) Act,1986 and rules their under, hazardous waste(Management and Handling) Rules,1989 and it's amendment, the public liability insurance act,1991 and it's amendments.	PP agreed to comply with. MPCB granted consent to establish for the project vide letter dated 24.04.2017. MPCB granted consent to operate (part) for the occupied buildings vide dated 24.03.2021.
10.	Any appeal against this environment Clearance shall lie with the National Green Tribunal, Van Vigyan Bhavan, Sec-5, R. K. Puram, New Delhi-110022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	PP agreed to comply with. During the site inspection, it was observed that One Original Application (no. 7 of 2022) was filed against the project by Shri. Shashikant Vitthal Kamble before Hon'ble NGT (Western Bench), Pune. Hon'ble Tribunal constituted a committee for inspection of the project. The committee visited the project on 26.03.2022. The matter is pending before the Tribunal.


 (सुश्रेष्ठ कुमार अडापा)
(Suresh Kumar Adapa)

वैज्ञानिक-ई/Scientist-E

पर्यावरण, वन एवं जलवायु परिवर्तन, मंत्रालय
 Ministry of Environment Forest and Climate Change
 एकीकृत क्षेत्रिय कार्यालय, नागपुर-440 001
 Integrated Regional Office, Nagpur-440 001

**NAIKNAVARE****PROFILE CONSTRUCTIONS PRIVATE LIMITED**

(Erstwhile Naiknavare Profile Developers LLP)

STRUCTURAL STABILITY CERTIFICATE

Date : 07.03.2020

To,
Whomsoever It May Concern,

Subject : Structural stability certificate.

Projects : Proposed Residential Buildings at plot A S. No. 8, Hissa No 3 to
7, 9 to 14, Mhalunge , Taluka- Mulashi, Dist.- Pune

I hereby certify and confirm adequacy of the structural design for Proposed building B1, B2, B3, A1, A2, A3 of (LP+UP+21 Floors) and Club House of (G+1) for intended use represented through my structural drawings issued from time to time.

We are structural consultant for the new proposed buildings B1, B2, B3, A1, A2, A3 of (LP+UP+21 Floors) and Club House of (G+1). Here by certify that the design of said building will be as per the Indian standard code.

1. IS-456-2000-Code of Practice for Plain & Reinforced Concrete Structure.
2. IS-875-1987-Code of Practice for Design Loads.
3. IS-1893-2002-Criteria for Earthquake Resistant Design of Structure.
4. IS-800-1984-Code of Practice for General Construction in Steel.

Hence we here by confirm that, the B1, B2, B3, A1, A2, A3 of (LP+UP+21 Floors) and Club House of (G+1) structure will structurally sound, stable and safe.

As a Consulting Structural Engineer My responsibilities are limited to providing Structural Designs and Drawings in accordance with the provisions of relevant prevailing Indian Standard codes, All issues related to Supervision, Materials, Workmanship and execution are the sole responsibility of the Supervising Engineer and visits made by the Structural consultants are not for Supervision since I am not responsible for supervision and quality of work.

Pune : 1204/4, Ghole Road, Shivajinagar, Pune 411 004. Tel : +91 20 41471111 (5 lines), 25533700 Fax : +91 20 41471199

Mumbai : 1, Vidyabhavan Society, 121, Keluskar Road, Shivaji Park, Dadar (W), Mumbai - 400028.

Phone : +91 22 24440615, 24440621 Fax : +91 22 24449414. Email : accounts@naiknavare.in www.naiknavare.com

CIN No.: U45309PN2017PTC173686

**NAIKNAVARE****PROFILE CONSTRUCTIONS PRIVATE LIMITED**

(Erstwhile Naiknavare Profile Developers LLP)

This certificate is issued on the clear understanding that my overall design responsibility for the safety and proper performance of structural design ceases, the moment any addition and/or alteration or any damage to the structural members for any purpose whatsoever or due to overloading of the structure or lack of maintenance or any act that is detrimental to the structure as a whole.

Signature :
Krupali Kadam
LIC No. 381



पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण, पुणे
Pune metropolitan Regional Development Authority, Pune

स.नं. १५२ - १५३, महाराजा सयाजीराव गायकवाड उद्योग भवन, औंध, पुणे - ४११००७.
 S.No. 152 - 153, Maharaja Sayajirao Gaikwad Udyog Bhawan, Aundh, Pune - 411007
 Ph No: 020 - 259 33 344 / 356 / 333 / फ़ोन नं. : ०२० - २५९ ३३ ३४४ / ३५६ / ३३३ Email : hqpmrda@gmail.com

Date: 27/07/2016

Please quote following number to
 Building Permission for future
 correspondence with PMRDA
 No. FPM/26/2016

TO,

M/s. Synergy Development Corp.Pvt.Ltd.
 Survey No.8, Hissa No.3 to 7, 9 to 14,
 Village-Mahalunge, Tal-Mulashi,
 Dist-Pune.

Sub: Grant of "Revised Provisional No Objection Certificate" for your Residential Buildings on Survey No.8, Hissa No. 3 To 7, 9 To 14, Village-Mahalunge, Tal-Mulashi, Dist-Pune.

- Ref:** i) "Revised Provisional NOC" issued by the Director, MFS vide no. **MFS/51/2015/221, Date: 26.06.2014**
 ii) "Revised Provisional NOC" issued by the Director, MFS vide no. **MFS/51/2015/499, Date: 27.08.2015**
 iii) Your Application Number: 95 of 2016, Dated: 02.07.2016

Dear Sir,

With reference to (i) above, the Directorate of Maharashtra Fire Service, Mumbai has issued "Revised Provisional No-Objection Certificate" for your proposed construction of residential buildings on above mention plot. With reference to (ii) above, you have submitted an application for revised "Provisional No-Objection Certificate". Considering your request and earlier approval from Director, MFS, Mumbai, this has scrutinized the proposal for granting "Revised Provisional No-Objection Certificate. The details are as under:

Details of Construction

OLD PROJECT DETAILS			
BUILDINGS	FLOOR	HEIGHT	B/U AREA
B1	P+21FL	65.9	9473.96
B2	P+21FL	69.25	9473.96
C	P+21FL	69.25	11513.01
A2	P+21FL	69.25	8082.55
A3	P+21FL	69.25	7732.79



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 24/7/16



Old Age Home	G+10FL	33	7732.79
Podium Level			6973.07
Upper Level Parking			8548.05
Lower Level Parking			8548.05
TOTAL			86160.78

REVISED PROJECT DETAILS			
BUILDINGS	FLOOR	HIEGHT	B/U AREA
A1	P+21FL	68	7668.71
A2	P+21FL	68.7	7668.71
A3	P+21FL	68.7	6360.71
B1	P+21FL	65.7	7668.71
B2	P+21FL	65.7	7668.71
B3	P+21FL	67.2	8013.15
Old Age Home	G+10FL	33	7732.79
Podium Level			6973.07
Upper Level Parking			8548.05
Lower Level Parking			8548.05
TOTAL			76850.66

The Revised Fire protection fees details:

Provisional NOC is issued by Directorate of Maharashtra Fire Service, as per Maharashtra fire prevention & life safety measures Act, 2006; section 25 annexure part-iii, M/S Synergy Development Corporation Pvt Ltd. has paid fire protection fund fees amounting vide UTR No- UTBH15222055312, AXIS5211027928, and AXISF52320232284. Date- 27/08/2015, Rs. 10, 33,810/- (Rs. Ten Lac Thirty Three Thousand Eight Hundred Ten Only). The revised plans were scrutinized by this dept. And it is observed that the Built up area is reduced. Earlier it was total 86,160.78 Sq.mtrs, and now it is 76,850.66 Sq.mtrs and there is no increase in height, hence no additional fee is assessed. The fees paid by the developer at MFS, Govt. of Maharashtra are considered.

This Revised Provisional NOC is issued for the total Proposed Built up area admeasuring to **76,850.66** Sq.mtrs.



Provisions of Maharashtra Fire Prevention and Life Safety Measures Act -2006 should be strictly adhered , specifically as mentioned below:-

1. As per the provision of Section 3 (2) of "Maharashtra Fire Prevention and Life Safety Measures Act, 2006" (hereinafter referred to as "said Act"). This Provisional NOC is issued.
2. Under Section 3 of the said Act The applicant (developer, owner, occupier by whatever name called) shall comply with all the Fire and Life Safety measures adhering to National Building Code of India,- 2005 and as amended from time to time failing which it shall be treated as a violation of the said Act.
3. As per the provision as under :- 10 of the said Act. No person other than the License Agency shall carry out the work of providing Fire Prevention and Life Safety Measures or performing such other related activities required to be carried out in any place or building or part thereof provided that,
 - A. No Licensed Agency or any other person claiming to be such Licensed Agency shall give a certificate under sub-section (3) of section 3 regarding the compliance of the fire prevention and life safety measures or maintenance thereof in good repair and efficient condition, without there being actual such compliance or maintenance.
 - B. The names of the License Agencies approved by Directorate of Maharashtra is available on website www.mahafireservice.gov.in
4. Under Section 11 of the said Act, the fire service fees shall be assessed and the same shall be payable after serving the notice to that effect or prior to issue of the building completion certificate or occupancy certificate whichever is earlier.
5. Under Section 5(1) of the said Act, The Chief Fire officer, PMRDA reserve the right to enter and inspect the building from the point of view of Fire prevention and Protection
6. Though certain conditions are stipulated from the said Act and the National Building Code of India, it is obligatory on part of the applicant that is developer, builder, occupier, owner, tenant, by what so ever named called to abide with the provisions of the said Act failing which it shall be actionable under the provisions of said act.

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24/7/16



This Provisional N.O.C. is valid subject to fulfillment of the following conditions:-

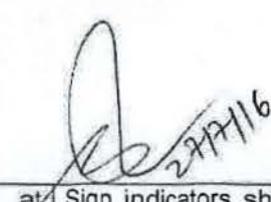
1. The scope of this approval is restricted to fire protection arrangements only. This approval should not be treated/ presumed as an approval for civil / architectural drawings.
2. The area calculation statements FSI/FAR etc shall be subject to verification and approval of PMRDA's competent Authority.
3. The required Marginal Open spaces as per DCR should be kept open and obstruction free at all time.
4. The plans of the proposed building should be approved by PMRDA's Competent Authority.
5. The occupation certificate should be obtained from PMRDA's Competent Authority. The O.C. shall be issued subject to "Final No-Objection Certificate" from this Department.
6. Proper roads in the premises should be provided for easy mobility of the Fire Brigade Appliance & the roads should be capable to hold weight of fire appliances.
7. The slope of Ramps should not exceed 1 in 10
8. All portable fire fighting equipments installed at various locations as per local hazard such as Co2-DCP, Fire buckets & it must be strictly confirming to relevant IS specification.
9. All the fire fighting equipments shall be well maintained and should be easily accessible in case of emergency.
10. Code of Practice for Liquefied Petroleum Gas storage and Installations as per IS 6044-2000 should be strictly adhered. And Gas piping should be done from the authorized installer only.
11. Emergency Telephone numbers like **"Police"**, **"Fire Brigade"**, **"Hospital"**, **"Doctors"**, and **"Responsible persons of the complex"** should be displayed in security cabin & at other strategic locations.
12. It shall be ensured that security staff & occupants of the complex are trained in handling firefighting equipment & fire fighting.

Cautionary boards such as "DANGER", "NO SMOKING", "EXIT", "FIRE ESCAPE", "EXTINGUISHER", etc. should be displayed on the strategic location to guide the occupants in case of emergency. The signs should be of florescent type and should glow in darkness.

14. In future if the builder / developer intend to go for any expansion, alteration, modification of any building an approval of this department must be obtained before commencing proposed modifications.

Considering the proposed activity and Built up are the following fire fighting and other systems should be provided for the safety of the proposed RESIDENTIAL BUILDING. PI. note that these system requirements may be enhance if the height and built up area is increased in near future..

Sr. No.	FIRE FIGHTING INSTALLATION	Requirements	Provision	Remarks
1.	Portable Fire Extinguishers	Required at prominent places	All floors , electrical rooms, lift rooms	As per IS: 15683.
2.	Hose Reel	Required at prominent places.	On each floor of the building.	The first aid hose reel shall be connected directly to Hydrant Line and diameter of the hose reel shall not be less than 19mm confirming to <u>IS 884:1985</u>
3.	Yard Hydrant or Ring hydrant around the building	Required	At Various Strategic Locations.	Fire Brigade Inlet connection should be provided. Hydrant points should be provided with 2 Nos. of Delivery Hose confirming to IS-14933-2001 along with Standard Branch (Universal) confirming to IS-2871. For Yard Hydrant distance between 2 Hydrants should not be more than 45 mtrs. <u>The guidelnes should be followed as per IS</u>

Sr. No.	FIRE FIGHTING INSTALLATION	Requirements	Provision	Remarks
				3844:1989.
4.	Wet Riser	Required	On each floor of the building.	Fire Brigade Inlet connection should be provided. Hydrant points should be provided on each floor with 2 Nos. of Delivery Hose confirming to IS-14933-2001 along with Standard Branch (Universal) confirming to IS-2871. <u>The guidelines should be followed as per IS 3844:1989.</u>
5.	Underground Static Storage Tank	Required 3,00,000 liters.		This water storage should be used exclusively for Fire Fighting.
6.	Terrace Level Tank	Required 25,000 Ltrs.		On each Terrace
7.	Manually Operated Fire Alarm System	Required	At various location	Manually Operated Fire Alarm should be provided; it should be connected to alternate power supply in case of emergency.
8.	Fire Pump	2 No. 4500 lpm electrical driven main pump. (one main + one sprinkler) 1 No. 4500 lpm Diesel Driven 2 No.450 lpm Electrical Jocky pump. (one main + one sprinkler) 1 Nos. 450 lpm electric driven (Booster Pump on each terrace tank)		Fire pumps shall be centrifugal pumps only. Fire Fighting pumps shall be well maintained. Booster pump should be provided on terrace with auto switch provision on terrace and at ground level
9.	Fire Brigade Connection- For Static Water Tank and For Hydrant System	Required at the Main Gate. 		
10.	Sign Indicators for all fire safety, safe	Required at Prominent	Sign indicators should provided at prominent places	as per the guidelines given in

Sr. No.	FIRE FIGHTING INSTALLATION	Requirements	Provision	Remarks
	evacuation of occupants in case of emergency signs	Places.	IS:9457 for Safety colour and Safety IS:12349 for Fire Protection Safety Signs IS:12407 for Graphics symbols for Fire Protection Plan.	
11.	Automatic Smoke Detection System	Required. in all flats	Automatic Smoke Detection system should be provided. Standards and guidelines given in IS-11360-1985 specification for Smoke Detectors for use in Automatic Electrical Fire Alarm system. <u>Detection system for Cable Trench should be provided.</u> Heat Detectors should be provided for Kitchen Area as per the standards and guidelines given IS-2175-1988 specification for Heat sensitive Fire Detectors for use in Automatic Fire Alarm System.	
12.	Heat Detection & LPG/LNG Gas detection system	Required in all kitchen Area		
13	Automatic Sprinkler system	Required In inside of all flats and staircases, lobbies etc.	Sprinkler system should be provided on each Flat, Staircases & lobbies. Guidelines are given in IS 15105 Design and installation of Fixed Automatic sprinkler fire Extinguishing system. As the height of building is more than 45 mtrs.	
14	Staircase pressurization	Pressurization system should be interconnected with the automatic/manual fire alarm system for actuation. It will be desirable to have all the staircases in a building pressurized, However at least one staircase must be pressurized.		
15	Fire Lifts	Fire lift's should be provided as per the provisions of NBC with the minimum capacity of 8 passengers. The lift should be fully automated with emergency switch at ground level.		
16	Fire Doors	Fire Doors with minimum 2 hours fire resistance shall be provided at appropriate places along the escape routes & particularly at the entrance to the lift lobby & stairwell.		

After compliance with above mentioned recommendations / conditions, inspection of the fire prevention & protection systems provided by you will be carried out by this

department & after satisfactory performance of the system "Final No-Objection Certificate" will be issued.

The undersigned reserves right to amend any additional recommendations deemed fit during the final inspection due to the statutory provisions amended from time to time and in the interest of the protection of your Residential building.

Thanking You,



Yours faithfully,

Devendra Potphode
27/11/16

(Devendra Potphode)
Chief Fire Officer
PMRDA, PUNE.